

Bihar. In addition, movements by road were also stepped up from Haldia and other supply sources. As a result of these measures, the stocks position improved and the requirements of petroleum products of these States have been met almost in full.

(c) Does not arise.

Soft drink advertisements on AIR and Doordarshan

70. SHRI SHANKER SINH VAGHELA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the reasons for which the soft drink advertisements on All India Radio and Doordarshan do not contain the statutory notice required under clause 11(3) Fruit Products Order, 1955, even after the deadline of 30th November, 1983;

(b) what are the reasons for which the Central Board of Film Censors has not revoked censor certificates of soft drink advertisement films that do not contain the said statutory notice and the reasons for which it has certified such films even after it was advised by Government to adhere to Fruit Products Order, 1955; and

(c) what are the reasons for which the Registrar of Newspapers has not brought to the notice of all newspapers the requirement of clause 11(3) of the Fruit Products Order so that they do not accept such advertisements without the statutory notice?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) to (c) The requisite information is being collected and will be laid on the table of the House.

Sanction of LPG connections in Madras

71. SHRI V. GOPALSAMY: Will the Minister of ENERGY be pleased to state:

(a) what is the total number of LPG connections given by Indian Oil Corporation in Madras since the new scheme of "on the spot sanction and delivery" wts introduced;

(b) whether it is a fact that there were not enough arrangements to handle the rush for registration; and

(c) whether all those who waited for registration have since been given LPG connections and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Under this scheme 34,000 connections have been given by Indian Oil Corporation upto 15th April, 1984.

(b) No Sir.

(c) The remaining 13,000 registered persons on the waiting list, are expected to be provided connections by the end of April, 1984.

Rural Electrification Corporation office in rented building

72. SHRI RAM PUJAN PATEL: Will the Minister of ENERGY be pleased to state:

(a) whether the Rural Electrification Corporation (REC) has opened its office in Nehru Place, New Delhi, in a rented building, if so, what is the monthly rent of the premises?

(b) the total rent paid by REC since the day of hiring to the 31st March, 1984.

(c) whether REC is not interested to shift their office from rented building to Government buildings, if so, what are the reasons therefor; and